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CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT CAMP: GWALIOR

ORIGINAL APPLICATION NO. 349 OF 2005

Gwalior, this the 6th day of November, 2006

Hon'ble Dr.G.C.Srivastava - Vice Chairman
Hon'ble Shri A.K.Gaur - Judicial Member

Ram Singh Gaum, S/o Shri Shivlal Gaum, Aged 66 Yrs,
Occupation, Retired, Sr.Audit Officer of AGMP, Gwalior and
R/o 571-A, Suresh Nagar, Thatipur, Morar, Gwalior.

-Applicant

(By Advocate - Shri M.K.Jeurkar)

Versus

1. Comptroller and Auditor General of India, 10, Bahadurshah Zafar Marg, New Delhi, Gwalior (sic).
2. Accountant General, Indian Audit and Accounts Department, O/o Accountant General (Audit No.1), Madhya Pradesh, Motimahal, Gwalior.
3. Sr.audit Officer, (Adm-13) O/o Accountant General (Audit No.1), Madhya Pradesh, Motimahal, Gwalior

-Respondents

(By Advocate - Shri Madhukar Rao)

ORDER (Oral)

By Dr.G.C.Srivastava, VC.-

Heard learned counsel of both the parties.

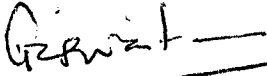
2. Our attention has been drawn to the order passed by this Tribunal in O.A.No.1047/2005 (Sumer Chand Jain Vs. The Comptroller & Auditor General of India and others) on 3.10.2006. It has been stated that the present OA is squarely covered by the aforesaid decision in OA No.1047/2005. Agreeing with this submission, we pass a similar order as was passed in the aforesaid OA.

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3. Accordingly, we direct the respondents to apply the judgment and order as may be passed by the Hon'ble Supreme Court in SLP No.10659/2005 (Prabhakar Sridahar Bapat) & connected SLPs, to the present OA at the appropriate time. Further we give liberty to the applicant that after the aforesaid SLPs are disposed of by the Hon'ble Supreme Court and the applicant makes a representation to the competent authority for disposal of his representation in accordance with the directions as may be issued by the Hon'ble Supreme Court, the applicant can approach this Tribunal afresh without any consideration of limitation or delay and laches, after his representation is disposed of by the competent authority, in case he still feels aggrieved and so advised.

4. In the result, the OA is disposed of with the above directions. No costs.


(A.K. Gaur)
Judicial Member


(Dr. G.C. Srivastava)
Vice Chairman

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पठकन सं ओ/न्या.....जबलपुर, दि.....

पतिलिपि अद्योक्षित:-

- (1) सचिव, उच्च न्यायालय दार एडमिनिस्ट्रेशन, जबलपुर
- (2) आवेदक श्री/श्रीमती/शु.....के काउंसल
- (3) प्रत्यक्षी श्री/श्रीमती/शु.....के काउंसल
- (4) कोषपाल, को.प्र.अ., जबलपुर न्यायाधीश सूचना एवं आवश्यक कार्यवाही हेतु

M.K. Jeurkar
Adv. & L
M. Rao, Adv. & L

10/11/2006 उप रजिस्ट्रार

Issued
on 10.11.06
